

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**B.A. No. 3982 of 2020**

1. Paulus Hassa  
2. Sanjay Nag

... .. Petitioners

**Versus**

The State of Jharkhand

... .. Opposite Party

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**  
**Through- Video Conferencing**

For the Petitioners : Mr. Dilip Kr. Chakraverty, Advocate  
For the State : Mr. Ravi Prakash, Spl. P.P.

02/27.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Dilip Kr. Chakraverty, learned counsel for the petitioners  
and Mr. Ravi Prakash, learned Spl. P.P. for the State.

The petitioners are accused in connection with N.D.P.S. Case No.  
10 of 2020 arising out of Dhurwa P.S. Case No. 02 of 2020.

The petitioners were apprehended from inside the car and 2 kg. 325  
grms Opium was seized from the inside the Jacket of co-accused Dular  
Munda. The petitioners are in custody since 03.01.2020 and as would  
appear from the First Information Report that the recovery was effected  
from the co-accused Dular Munda.

Regard being had to the above, the petitioners, named above, are  
directed to be released on bail on furnishing bail bond of Rs. 10,000/-  
(Rupees Ten Thousand only) each with two sureties of the like amount  
each, to the satisfaction of learned A.J.C. - XVII, Ranchi in connection  
with N.D.P.S. Case No. 10 of 2020 arising out of Dhurwa P.S. Case No. 02  
of 2020.

**(Rongon Mukhopadhyay, J.)**